

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH**

Dated: 27/11/2012

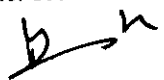
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/1324/2012-EX[DB] dated 22/11/2012

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar(EXCISE Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	E/517/2012	MEGHDOOT GRAMODYOG SEWA SANSTHAN, B-14, SECTOR-59, NOIDA.

	Name and Address of Respondent
2	C.C.E. NOIDA C-56/42, Sector-62, Noida-201307

Copy To
3 Advocate(s) / Consultant(s):

**S. D. Gaur
SB-108, SHASTRI NAGAR,
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UTTAR PRADESH**

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

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Asstt. Registrar(EXCISE Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 22.11.2012

Excise Appeal No. 517 of 2012

M/s Meghdoot Gramodhyog Sewa Sansthan

Appellants

Vs.

CCE, Noida

Respondent

None for the appellant.

Present Sh. Sanjay Jain, AR for the respondent.

FINAL ORDER No. A/1324/2012 Ex (B)

On 18.10.2012, extension of one month for pre-deposit was granted to the appellant on the undertaking given by his authorised representative that he would do the needful on the extended period. Despite that order of pre-deposit has not been complied with. Otherwise also no one appears on behalf of the appellant. Since the order has not been complied with by the appellant, we are constraint to reject the appeal in view of the provision of Section 35F of the Central Excise Act, 1944.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant